(d) and (e) No, Sir. Ministry of Steel undertook to formulate comprehensive, common and minimum safety guidelines for the sector in consultations with the stakeholders, for voluntary adoption of these guidelines by the steel industry at large.

Issue related to FSNL employee

2716. SHRI SANJAY SINGH: Will the Minister of STEEL be pleased to state:

- (a) whether the PMO/CVC has received any complaints against MD, Ferro Scrap Nigam Limited (FSNL) a steel PSU, and any report to the framing of false matters against whistle blowers/honest officers, employees termination, removal and dismissal cases;
 - (b) if so, the details in this regard for the last three years and current year;
 - (c) the nature of the said incidents;
- (d) various efforts made by Government to check corruption and provide justice to the concerned employees in FSNL; and
 - (e) the outcome of the said efforts?

THE MINISTER OF STEEL (SHRI DHARMENDRA PRADHAN): (a) to (c) During last three years and current year, ten complaints have been received by PMO/CVC against MD, Ferro Scrap Nigam Limited (FSNL) regarding framing of false matters against whistle blowers/honest officers, employees termination, removal and dismissal cases of FSNL.

(d) and (e) A well laid down mechanism is in place in Ministry of Steel and FSNL to monitor the functioning of FSNL to check termination of whistle blowers, unfair practices, irregularities and malpractices. All such complaints are dealt as per the provisions of Conduct, Discipline and Appeal Rules (CDA Rules) and Works Standing Orders of FSNL and Vigilance Manual as well as Government of India instructions on the subject. This important system of checks and balances ensures that grievances of employees of FSNL are suitably and effectively dealt in transparent and impartial manner.